

1	2	3
District-Pali		
1.	Municipal Council Pali, Rajasthan, Location-Pali	1985-86
District-Sikar		
1.	Mody Institute of Education Education and Research, Lachmangarh, Sikar, Rajasthan, Location-Sikar	1989-90
District-Sawai Madhopur		
1.	Janjati Mahila Vikas Sansthan, Sawai Madhopur, Rajasthan.	2000-01
District-Sirohi		
1.	Municipal Council Sirohi, Rajasthan, Location- Sirohi	1986-87
2.	Aravali Seva Samiti, Location-Sindhi Colony, Abu Road, Sirohi, Rajasthan	2012-13
District-Tonk		
1.	Banasthali Vidyapith P.O Banasthali Vidyapeeth-304022 Distt Tonk, Rajasthan, Location-Khasr No. 3,82,383 Banasthali Vilage	1996-97
2.	Banasthal Vidyapeeth, Banasthali, Rajasthan, Location-Banasthali	1980-81
District-Udaipur		
1.	Municipal Council Udaipur, Rajasthan, Location-Udaipur	1983-84
2.	Rajasthan Mahila Parishad, Udaipur, Rajasthan, Location-Udaipur	1983-84

Exemption from GST on sanitary pads

2862. SHRI RITABRATA BANERJEE:

PROF. M. V. RAJEEV GOWDA:

SHRI HUSAIN DALWAI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that sanitary pads would be taxed at 12 per cent after the introduction of GST;

(b) if so, whether it would be affecting women;

(c) whether Government has any plans to exempt GST on sanitary pads and if so, the details thereof and if not, the reasons therefor; and

(d) whether the Ministry has undertaken any assessment of number of illnesses and deaths due to lack of access to sanitary napkins and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) and (b) Department of Revenue has informed that sanitary napkins attracted concessional excise duty of 6% and 5% VAT in general and thus the pre-GST estimated total tax incidence on sanitary napkins was about 12%. In view of this and based on the recommendations of the GST Council, 12% GST rate has been prescribed for sanitary napkins.

(c) There is no proposal for exempting sanitary napkins from Goods and Service Tax (GST) at present.

(d) Ministry of Health and Family Welfare has informed that no national level studies have been carried out to ascertain number of illnesses and death due to lack of access to sanitary napkins.

Domestic violence

2863. SHRIMATI SAROJINI HEMBRAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether there is a sharp increase in percentage of domestic violence in different parts of the country during the last two years ;

(b) if so, the details thereof during those years, State-wise; and

(c) whether the Ministry has recommended for tax exemption on the maintenance allowance for women who are victims of domestic violence, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) and (b) The National Crime Records Bureau (NCRB) has started collecting data on the Protection of Women against Domestic Violence Act, 2005 using Ministry of Home Affairs approved revised proforma of 'Crime in India' since 2014. A total number of 426 cases and 461 cases have been registered under the Protection of Women against Domestic Violence Act, 2005 during the year 2014 and 2015 respectively. The number of cases filed under the Act clearly shows that women are taking recourse the law to get reliefs from domestic violence. The State/UT wise details of number of cases registered under the Protection of Women from Domestic Violence Act (PDWVA), 2005 during 2014 and 2015 is given in the Statement (*See* below).